

12.09.½ hrs.

AIRCRAFT (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF CIVIL AVIATION AND
TOURISM (SHRI SHIVRAJ V. PATIL) :
I beg to move :

“That leave be granted to introduce
a Bill further to amend the Aircraft Act,
1934.”

MR. SPEAKER : The question is :

“That leave be granted to introduce
a Bill further to amend the Aircraft
Act, 1934.”

The motion was adopted.

MR. SPEAKER : The hon. Minister
may now introduce the Bill.

SHRI SHIVRAJ V. PATIL : I introduce
the Bill.

12.10 hrs.

MATTERS UNDER RULE 377

[Translation]

**(i) Demand for improvement in the
Public Distribution system**

SHRI AKHTAR HASAN (Kairana) :
Mr. Speaker, Sir, I would like to draw the
attention of the Government towards the
inefficient working of the Public distribution
system. I had asked a starred question in
this context in 1987 and the hon. Minister
had then assured to constitute a committee
soon for getting the matter investigated and
for taking suitable action. But in this con-
text I would like to reveal that investiga-
tions were carried out only in Muzaffarnagar
and Gonda districts of Uttar Pradesh and
after a few days the fair price shops of
those particular areas and at other places
in the rest of the country started following
the same working trend. Delhi Administra-
tion supply nine types of commodities
through ration shops. Whereas in other

States only two or three commodities are
supplied. Some of the hon. Members had
confirmed this fact when my question was
taken up in 1987.

So I would like to urge the Government
that the Public Distribution System should
be streamlined not only in Uttar Pradesh
but also in the entire country, so that the
corruption prevalent under this system can
be rooted out and the poor people are able
to get commodities of daily use.

[English]

**(ii) Demand for action to remove
causes of inconvenience being
faced by lady passengers in DTC
buses at present**

SHRIMATI KISHORI SINHA
(Vaishali) : In the Delhi Transport Corpora-
tion which is a Union Government Under-
taking, women passengers continue to suffer
in the buses run by it. The Government
have not been able to enforce its own
directive that women passengers would be
allowed to board from the front door to
avoid jostling by men passengers. The
Times of India reported on June 28 that
the directive is not being obeyed by many
DTC staff posted in the buses. In some of
the buses the reserved seats for ladies are
still at the rear of the bus rather than at
the front. Most of the conductors do not
care to get the reserved seats occupied by
male passengers vacated when lady passen-
gers come to occupy them. Lady passen-
gers prefer to suffer in silence and stand
rather than pick up a fight with the male
passengers who occupy the reserved seats.
Teasing of lady passengers is common and
DTC staff in the buses do not help even if
a lady complains. The matter needs to be
looked into and lady passengers' con-
venience and safety in DTC buses should
be ensured.

**(iii) Demand for re-routing certain
Indian Airlines flights from
Delhi to Calcutta and Delhi to
Andamans**

SHRI CHINTAMANI JENA (Bala-
sore) : There is no direct flight to Madras
from Bhubaneswar and therefore, the